

(d) Notification G.O.Ms No. 1459, Commercial Taxes and Religious Endowments, dated the 24th December, 1975. [Placed in Library. For (c) and (d) See No. LT-11510/76].

(e) Notification G.O.P. No. 1462, Commercial Taxes and Religious Endowments, dated the 31st December, 1975. [Placed in Library. See No. LT-11572/76].

(f) Notification G.O.P. No. 1386, Commercial Taxes and Religious Endowments, dated the 21st January, 1976. [Placed in Library. See No. LT-11511/76].

(g) Notification G.O.Ms No. 1445, Commercial Taxes and Religious Endowments, dated the 21st January, 1976. [Placed in Library. See No. LT-11511/76].

(h) Notification G.O.P. No. 1388, Commercial Taxes and Religious Endowments, dated the 11th February, 1976. [Placed in Library. See No. LT-11511/76].

(i) Notification G.O.Ms. No. 208, Commercial Taxes and Religious Endowments, dated the 10th March, 1976. [Placed in Library. See No. LT-11510/76].

(j) Notification G.O.P. No. 531, Commercial Taxes and Religious Endowments, dated the 12th May, 1976. [Placed in Library. See No. LT-11511/76].

(k) Notification G.O.P. No. 816, Commercial Taxes and Religious Endowments, dated the 1st July, 1976. [Placed in Library. See No. LT-11512/76].

(l) Notification G.O.P. No. 1148, Commercial Taxes and Religious Endowment's, dated the 25th August, 1976.

(ii) Statement (in English and Hindi), giving reasons for the delay in laying the Notification mentioned at (i) (a) to (k) above. [Placed in Library. For (i) and (ii). See No. LT-11511/76].

II. A copy (in English and Hindi) of the Ministry of Finance, (Department of Revenue and Banking) Notification G.S.R. No. 862(E), dated the 1st November, 1976, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-11485/76].

Notifications amending the Tamil Nadu Co-operative Societies Rules, 1963 and related Papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE); Sir, I beg to lay on the Table:

I. (i) A copy each of the following Notifications of the Government of Tamil Nadu, publishing amendments to the Tamil Nadu Co-operative Societies Rules, 1963, under sub-section (4) of section 119 of the Tamil Nadu Cooperative Societies Act, 1961 read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu: —

(a) Notification G.O.Ms. No. 79, Co-operation, dated the 9th April, 1975. [Placed in Library. See No. LT-11486/76].

(b) Notification G.O.Ms. No. 420, Co-operation, dated the 7th July, 1976.

(c) Notification G.O.Ms No. 422, Co-operation, dated the 7th July, 1976

[Shri A. C. George]

(d) Notification G.O.Ms. No. 426, Co-operation, dated the 7th July, 1976.

(e) Notification G.O.Ms. No. 427, Co-operation, dated the 7th July, 1976.

(f) Notification G.O.Ms. No. 485, Co-operation, dated the 28th July, 1976

[Placed in Library. For (b) to (f) See No. LT-11473/76].

(g) Notification G.O.Ms. No. 648, Co-operation, dated the 13th October, 1976.

(ii) Statements (in English and Hindi) giving reasons for the delay in laying the Notifications mentioned at (i) (a) to (f) and for not laying simultaneously the Hindi version of the Notifications mentioned at (i) above. [Placed in Library. For (g) to (ii) See No. LT-11486/ 76].

The House-Hold Electrical Appliances (Quality Control) Amendment Order, 1976

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development), Notification S.O. No. 690(E), dated the 21st October, 1976, publishing the House-hold Electrical Appliances (Quality Control) Amendment Order, 1976. [Placed in Library. See No. LT-11457/76].

I, Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms) under section 3 of the AH India services Act, 1951.

II. Cabinet Secretariat Notification publishing a 'corrigendum to the Hindi version of Government Notification » G.S.R. No. 2691 dated the 22nd November, 1975.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms) under subsection (2) of section 3 of the All India Services Act, 1951:

(i) Notification G.S.R. No. 782 (E) dated the 31st August, 1976, publishing the Indian Administrative Service (Fixation of Cadre Strength) Nineteenth Amendment Regulations, 1976.

(ii) Notification G.S.R. No. 783 (E), dated the 31st August, 1976, publishing the Indian Administrative Service (Pay) Seventeenth Amendment Rules, 1976.

(iii) Notification G.S.R. No. 788 (E), dated the 7th September, 1976, publishing the Indian Administrative Service (Fixation of Cadre Strength) Eighteenth Amendment Regulations, 1976.

(iv) Notification G.S.R. No. 739 (E), dated the 7th September, 1976, publishing the Indian Administrative Service (Pay) Twentieth Amendment Rules 1976.

(v) Notification G.S.R. No. 790 (E), dated the 7th September, 1976, publishing the Indian Police Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1976.